

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

By Registered A/D

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Application No. 670, 671, 677, 678 &

Dated the 4<sup>th</sup> ~~Oct~~ <sup>KNOW</sup>, 86.

To

(WP Nos 709/86(T)  
1019/81, 1028/81, 1017/81, 1016/81, 2980/81)

1) Sri. K. Krishnan,  
Working as Clerk,  
Tappal Section,  
Accountant General's  
Office, Main Building  
Bangalore.

Applicant in A No 670/86(T)

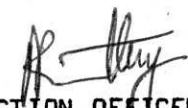
2) K. Puthalakshmaiah,  
Working as clerk, Tappal  
Section, Main Building,  
Account General's Office, Blore

Applicant in A No 671/86(T)

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION NO. 670, 671, 677, 678 & 709/86(T)

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Please find enclosed herewith the copy of the Order ~~dated 23.9.86~~  
passed by this Tribunal in the above said Application on 23. Sept 1986.

  
SECTION OFFICER  
(Judicial)

Encl: As above.

~~Copy to~~

3) Sri K. Subbarao  
No 128, Cubbonpet Main Road  
Bangalore 560002

Applicant Advocate.

A) Sri N. Basavaraju

Addl Standing Counsel  
For Central Govt  
High Court Building  
Bangalore 560001

Respondent Advocate

53) B. K. Durgadanasaiiah  
Working as Clerk E.S. IV  
Stationery I. Office of  
The Accountant General  
Main Building Bangalore 1

Applicant in  
No 677/86(T)

(K) N. Venkateshan  
Working as clerk,  
Tappal Section,  
Accountant General's  
Office Main Building  
Bangalore 1.

Applicant in  
A No 678/86(T)

15) R. Venkateshan  
Working as clerk  
F.F.S, Account General's  
Office Main Building  
Bangalore 1

Applicant in  
A No 709/86(T)

~~VS~~

8) The Comptroller & Auditor  
General of India, New Delhi

9) The Accountant General,  
Karnataka, Bangalore.

10) The Senior Deputy Accountant  
General (Administration)  
Office of the Accountant  
General, Bangalore - Respondents

11/1/14

Copy to file of A Nos. 671, 677, 678 & 709/86(T)

Advocate for Respondent

Orders of Tribunal



23.9.1986:

The charge levelled against the applicant by the 3rd respondent (R3) is that the claim preferred by him in respect of advance drawn by him for Leave Travel Concession for himself and his family members was fraudulent. The applicant practically admitted the charge in his explanation and requested for leniency. After considering the explanation, R3 passed an order imposing on the applicant the penalty of reduction to the post of peon from the post of Clerk which he was holding. This order was set aside by the High Court of Karnataka in W.P. No.10262 /78 giving liberty to the R3 to pass fresh orders imposing any other penalty. Thereupon, an order was passed by R3 reducing the pay of the applicant from Rs.314 to Rs. 284 in the timescale of pay of Rs. 260-400 for a period of 5 years w.e.f. 17.11.1977. On appeal, the 2nd respondent (R2) modified the above order by reducing the pay of the applicant for a period of 2 years w.e.f. 20.2.1980. *with permanent effect*

2. Shri Anandaramu, counsel for the applicant, submits, that his client is not aggrieved by the order passed by R2, but his grievance is that the High Court having permitted R2 to pass a fresh order, it could be done only once, but not repeatedly.

3. We find considerable force in the submission made by Shri Anandaramu. In fact, Shri N. Basavaraju, counsel for the respondents, could not satisfactorily explain how the annexures to the W.P., viz.,



Date	Office Notes	Orders of Tribunal
		<p>L, N, O, O-1, and Q, could be passed by the respondents, when the order of the High Court is <u>very</u> categorical and clear as to its scope and content.</p> <p>4. We, therefore, set aside all orders passed by the respondents, except the one passed by the 2nd respondent in appeal against the order passed by R3, the 3rd respondent.</p> <p>5. In the result, the application is allowed, to the extent indicated above.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;"> <p>Sd/- (L.H.A. REGO) (CH. RAMAKRISHNA RAO) 23.9.1986 MEMBER (AM)</p> </div> <div style="text-align: center;"> <p>Sd/- (CH. RAMAKRISHNA RAO) 23.9.1986. MEMBER (JM)</p> </div> </div> <p>dms.</p> <p style="text-align: center;">- True Copy -</p> <p style="text-align: center;">               SECTION OFFICER              CENTRAL ADMINISTRATIVE TRIBUNAL              ADDITIONAL BENCH              BANGALORE         </p>